

CIV
OLC

CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH LUCKNOW

O.A. NO.199 of 1990 (L)

Gowind Parwani

.....

Applicant.

Versus

Union of India & Others

.....

Respondents.

25.6.1990

Hon'ble Mr. Justice K. Nath, V.C.

Hon'ble Mr. K. Ojayya, A.M.

Admit. Dr. Dinesh Chandra makes appearance on behalf of respondents 1 and 2 and accepts notice on their behalf. Copies of the notices meant for respondents 1 & 2 may be delivered to him. Respondents No.3 has been impleaded on the ground of notice. He has already been transferred to Delhi, as stated by the counsel for the petitioner. We do not consider it necessary for the time being to issue notice to him.

Respondents 1 & 2 may file counter within 2 weeks to which the petitioner may file rejoinder within one week thereafter. The respondents will also indicate whether the transfer of the petitioner was recommended by respondent No.3 as stated in para 19 of the application.

In the matter of interim relief respondents 1 & 2 may file reply if any within 2 weeks. Till then the petitioner shall not be relieved from the post of Clerk Gr. II, Ex-Engineer Civil Construction Wing, All India Radio. List for orders on 9.7.1990. Copy of the order may be given to the counsel for the petitioner.

checked

Sd/-

26/6/90

Sd/-

A.M.

Sd/-

V.C.

// True Copy //

Deputy Registrar

Central Administrative Tribunal

Lucknow Bench,

Lucknow

Received
Gowind
25/06/90